(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL & N. Behere

CUTTACK BENCH, CUTTACK

12896

Sr. No

REGISTER

13.8.96

Date

Adjourned to 28.8.1996 at the request of Shri S.K.Dey.

MEMBER (ADMIN ISTRATIVE)

2. 28.8.96

Heard Shri S.K. Dey, learned counsel for the applicant. In this petition the relief prayed for is ' to direct the Respondents sunsel for addicant to restore the applicant in his service till the dispute over Annexure-5 is settled and further direct the Respondents to pay Subsistence Allowance w.e.f. 11.7.1984 till the validity and legality of Annexure-5 is settled'. Annexure-5 is a representation to the Superintendent of Post Offices, Sambalpur to be light on 13 8.96 over the delay indisposal of the disciplinary proceedings from 1984 unwards. But that Annexure has not become relevant in view of Annexure-6. By Annexure-6 dated 17.1.96, the punishment of removal from service from the date on which he was put-off duty was ordered.

Defrects be removed by 12.8.96 Was Present.

In view of memo film on 12/8/96 Cose has been sovered for Admin with defreels. Fer Regn. P 12/8/96

Serial No of Date of Order Order

Order with Signature

Against this order of punishment, the applicant has filed an appeal by Annexure-6/A dated 11.4.1996 and this appeal is pending. Once he was removed from service and the matter is subjudice before the Appellate Authority, there is no question of restoration of the applicant in his service. Shri Dey learned Counsel for the applicant has not pressed this point any further.

With regard to payment of Subsistence Allowance w.e.f. 11.7.1984, Shri Dey, learned counsel for the applicant has brought to my notice a comprehensive representation to the Senior Supdt. of post Offices, Sambalpur Region, Sambalpur dated 26.8.1996. The Senior Superintendent of Post Offices is impleaded, in this application, as Respondent No. 4. The matter regarding payment of Subsistence Allowance is under consideration before the Senior Superintendent of Post Offices, Respondent Respondent No. 4 is directed to dispose of the representation within a period of 12 (twelve) weeks from the date of receipt of a copy of this order. Learned Senior Standing Counsel Mr. Ashok Mohanty is present and is he ard.

O. A. is disposed of.

For Admn. 8 10.

With defrets.

Bin Bench.

For Adm & P.O.

With defrets.

Bench.

For Adm & P.O.

Bench.

Hell

17876

Bench.

A copy of order may be given to betethe consels

Received copy of order dt 28 8 96 along with one onbhollo of my A motory surse Indrangen ferrindery

> A capy of Dodor off: 28-8-96 May be sent to R-46 tost.

18/11/26

5-0-(7) 18.11.96

ME MB ER (AD MN.)